CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1108/95
Transfer Application No. --

			•
		Date of	E Decision : 2-11-199
Smt.Belabai Bal	a Solanki		_ Petitioner
Mr.S.P.Saxena			Advocate for the
	7		Petitioners
U.O.I. & Ors.	Versus		
Mr.Ravi Shetty	· .		Respondents
ing state of the color			Advocate for the respondents
CORAM:		, ;	
The Hon'ble Shri	B.S.Hegde, Men	mber(J)	
The Hon'ble Shri	• • • • • • • • • • • • • • • • • • •	•	
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- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

(B.S.HEGDE)
Member(J)

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(H)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A. NO: 1108/95

Date: 2-11-1995

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Smt.Belabai Bala Solanki

.. Applicant

(By Mr.S.P.Saxena Counsel for Applicant)

V/s.

Union of India & Ors.

.. Respondents

(By Mr.Ravi Shetty Counsel for Respondents)

ORDER

(Per B.S.Hegde, Member(J))

Heard Mr.S.P. Saxena for the applicant and Mr.Ravi Shetty counsel for the respondents. Respondents have not yet filed their reply.

2. The brief facts of the case are that the applicant is grand mother of (a) Kapil Gopal Sarsar, aged 9 years and (b) Ravi Gopal Sarsar aged 7 years, who are the sons of late Shri Gopal Puran Sarsar, who was employed as Sweeper in the Ammunition Depot, Dehu Road, Pune (Respondent No.2) who died on 22-9-1993. His wife died on 20-12-1990. The applicant who is looking after the welfare of the children obtained succession certificate dt. 26-4-95 by which she is entitled to receive all terminal amounts payable to late Shri Gopal Puran Sarsar. Before obtaining succession certificate they also inserted a public notice in the local newspaper on 19-5-94 asking for objections from anyone opposing grant of succession certificate to the applicant. No one came forward to claim the

(5)

amount.

In the circumstances respondents are not justified in withholding the claim of the applicant subsequent to the receipt of succession certificate. Accordingly, whatever amounts payable to the deceased employee should be kept in a nationalised Bank in the name of the children majority. Since the respondents till they attain have received the succession certificate from the present applicant(grand mother of the minor children) on 26-4-95 and the respondents vide their letter dated 3-6-95 intimated the applicant that similar claim has been preferred by one Mrs. Sonabai Gopal Sarsar through a legal notice, neither the request of the lady concerned nor the legal notice is available on file. The respondent is duty bound to disburse the amounts payable to the deceased employee to the applicant on the basis of succession certificate and they will be discharged from that liability because succession certificate is earlier than the request from the alleged (wife) of the deceased employee. Respondents are hereby directed to work out the pension payment for the children also and the same may be paid within two months from the date of receipt of the order.

4. With the above direction the O.A. is disposed of.

(B.S.HEGDE)
Member(J)



GULESTAN BLDG.No.6, PRESCOT RD. 4th Floor, Bombay - 400 001.

REVIEW APPLICATION NO.17/96 in ORIGINAL APPLICATION NO.1108/95.

Thursdaytthe 18th of January, 1996.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Smt. Sonabhai Gopal Sarsar (Review Petitioner) (Advocate by Smt. Nagakatti) ... Applicant

V/s.

Union of India & Ors. (Advocate by Shri R.K. Shetty)

... Respondents

17 No.

X ORDER X

X Per Shri B. S. Hegde, Member (J) X

Heard Smt.Nagarkatti, Counsel for Applicant.
Shri R.K.Shetty takes notice on behalf of respondents.

Department representative Shri C.S.Mansoor is present.

Tribunal vide its order dated 20/9/95 directed the applicant to include Mrs.Sonabhai Gopal Sarkar as a necessary party in this OA and carry out the amendment accordingly. The said amendment has not been carried out by applicant. Earlier Shri S.F.Saxena, appeared for the applicant. Now Smt.Nagarkatti appears for the Intervenors.

Issue notice to Shri S.F.Saxena, who appeared on behalf of applicant on earlier occassion. Respondent

is directed to file reply to RP-17/96. Rejoinder if any to be filed by applicant in next two weeks.

It is understood from the respondents counsel that as per the direction of the Tribunal dated 2/11/95, to disbursement of the amounts of the deceased employee to the minor children has not beem done till date. If that is so, the same may be stayed till the disposal of the Review Petition.

Put up for orders on 11/3/96.

(B.S.HEGDE)
MEMBER(J)

abp.